

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.231/2019

DATE OF DECISION: 30th April, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Mr. Manoj Kumar Sahoo
 Age 35, Occupation - Service,
 Residing at MS. RB-I/7/7,
 Juinagar Railway Colony,
 Sector - 22, Juinagar,
 Navi Mumbai - 400 705.
 Mobil No.8169558423
amjsahoo123@gmail.com

Having permanent residence
 At Village Ishandia
 Post - Gahaganarasinghpur
 District Kendrapara.
 State Odisha Pin - 754 210

Servicing as a ESM-I under
 SSE/Signal/Kurla, S&T Department
 Mumbai Division, Central Railway ... **Applicant**

(By Advocate Shri Pradeep Melkunde)

VERSUS

1. Union of India, through
 General Manager,
 Central Railway,
 Chatrapati Shivaji Maharaj
 Terminus, Mumbai - 400 001.

2. Divisional Railway Manager
 Central Railway,
 Chatrapati Shivaji Maharaj
 Terminus, Mumbai
 - 400 001. ... **Respondents**
(By Advocate Shri R.R. Shetty)

O R D E R (ORAL)Per: R.N. SINGH MEMBER (J)

Shri R.R. Shetty, learned counsel appearing for the respondents points out that the applicant has suppressed the new material fact that in pursuance to his representation, he had been informed twice that his request for Inter railway transfer cannot be acceded to from Mumbai Division, Central Railway to Khurda Division of East Coast Railway, Bhubaneswar.

2. At this juncture, learned counsel for the applicant seeks permission to withdraw the OA with liberty to ventilate till grievances in accordance with law. Permission is granted.

3. The Original Application stands dismissed as withdrawn with liberty in accordance with law. No order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

ma.

JW
V
S/5